

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/RP/2022

Subject : Review of Commission's order dated 24.3.2022 and corrigendum order dated 26.4.2022 in Petition No. 452/MP/2019 regarding Lignite Transfer Price for the period 2014-19 on account of truing up in respect of Nevyeli Mines as per Ministry of Coal guidelines for the period 2014-19.

Petitioner : NLCIL

Respondents : TANGEDCO and 14 ors

Date of Hearing : **31.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri K. Biswal, Advocate NLCIL
Ms. Swapna Seshadri, Advocate, NLCIL (in IAs)
Ms. Ritu Apurva, Advocate, NLCIL
Shri Anand K. Ganesan, Advocate, NLCIL
Shri Sarthak Sareen, Advocate, NLCIL
Shri. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

Since the order in the Petition (which was reserved on 19.5.2022) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

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2. At the outset, the learned counsel for the Petitioner and the learned counsel for the Respondent TANGEDCO submitted that since pleadings and arguments have been completed, the Commission may reserve its order in the matter.

IA Nos 61/2023 and IA Nos 62/2023

3. The learned counsel for the Petitioner appearing in these IAs, mentioned that the Commission, vide ROP dated 8.11.2023 had reserved its orders in IA No.62/2023 (in Petition No.149/MP/2015), after hearing the parties, wherein the Petitioner has sought the implementation of the APTEL judgment dated 25.7.2023 in Appeal No.185/2017, with on the issue of O&M expenses. Accordingly, the learned counsel submitted that the Commission, based on the submissions of the parties, may reserve its orders in the said IA. This was agreed to by the learned counsel for the Respondent TANGEDCO.



4. As regards I.A. No. 61/2023 (in Petition No.17/RP/2022), the learned counsel for the Petitioner pointed out that in terms of the observations of the Commission in the ROP dated 8.11.2023, the said IA shall be listed for hearing, after a final decision in the IA No.62/2023 (as above). This was also agreed to by the learned counsel for the Respondent TANGEDCO.

5. Accordingly, the Commission, based on the consent of the parties, reserved its order in Petition IA No. 62/2023 in Petition No.149/MP/2015. The Commission also directed that Petition No.17/RP/2022 along with IA No. 61/2023, will be listed for hearing after a final decision in IA No.62/2023 in Petition No.149/MP/2015.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

